

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT - II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 05-04-2024 AT
10.30 A.M. THROUGH PHYSICAL HEARING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : M/s Sical Iron Ore Terminals Ltd

PETITION NUMBER : CP(IB)/114(CHE)2021

**APPLICATION NUMBER : a) IA(IBC)/1276(CHE)2022
b) IA(IBC)/1278(CHE)2022
c) IA(IBC)/1292(CHE)2022
d) IA(IBC)/1375(CHE)2022
e) IA(IBC)/1376(CHE)2022**

1. S. Sathyanarayanan
I. Parthasarathy

For R₁

I. Parthasarathy

2. Pranav Jain.
Chiron Singh
I.A. 1292/22

for R₃
I.A. 1292/22

MS 3317/22

3. Mohammed Fayaz Ali
I.A. No. 1278/2022

For R₃
100

MS 1979/2006

4. Niyasah Rafi for
Akhil Bhansali

for all applicants

Niyasah Rafi
MS 4465/2023

5. N. VEERAPANDIAN
Liquidator Applicant

MS 8778655910

MS

MS

- 2)(a)IA(IBC)/1276(CHE)/2022 IN CP(IB)/114(CHE)/2021
2)(b)IA(IBC)/1278(CHE)/2022 IN CP(IB)/114(CHE)/2021
2)(c)IA(IBC)/1292(CHE)/2022 IN CP(IB)/114(CHE)/2021
2)(d)IA(IBC)/1375(CHE)/2022 IN CP(IB)/114(CHE)/2021
2)(e)IA(IBC)/1376(CHE)/2022 IN CP(IB)/114(CHE)/2021

ORDER

Ld. Liquidator is present in person

In this case Ms. Niyarah Rafi representing Counsel from the office of the Ld. Counsel for the Applicant Mr. Akil Bhansali, stated that the arguing counsel has to leave abroad on emergency and therefore sought adjournment.

Whenever there is a physical hearing it is expected that the Counsel who seeks adjournment to inform the other party in advance so that they are not put to inconvenience of coming to the court without the case being heard. The Applicant Counsel is well aware that the physical hearing has been posted at their request and the pleadings are completed. **Therefore the cost of Rs.10,000/- is imposed on the Applicant Counsel for not giving prior information to the Respondent Counsels and payment be made to Prime Minister's National Relief Fund.**

In respect of IA(IBC)/1292(CHE)/2022, Ld. Counsel Mr. Chiron Singhi for R3 on vakalat submits that R3 has not filed the reply and R3 is directed to file the reply within 3 days. Rejoinder, if any, be filed within a week thereafter.

List all the applications for hearing on **07.06.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

phk

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)